

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/127/(IB)/2017  
NAME OF THE PETITIONER(S) : JOTUN INDIA PVT LTD  
NAME OF THE RESPONDENT(S) : CONSOLIDATED CONSTRUCTION CONSORTIUM  
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. S. ASWINI

For Petitioner

S. Aswini

For For Mandal & Associates

2. S. KARTHIKEI BALAN

for Rept

Sheet 1 of 1

Pragathi. S. ARASU

**ORDER**

Counsel for Petitioner (Operational Creditor) present. This petition was filed before the Hon'ble High Court of Madras u/s 433(e) of the Companies Act, 1956. As per the provisions under section 9(3)(b) and (c) of I&B Code, 2016 an affidavit and bank certificate were to be submitted on or before 15.07.2017. But, the record shows that there is no compliance with the said provisions till date. Therefore, the petition abates and is **dismissed** with the liberty to the Petitioner to file fresh, if so desired.

S. Vijayaraghavan  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)  
ghk

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)